



The Telangana Fiscal Responsibility and Budget Management (Amendment) Act, 2020

Act 16 of 2020

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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 16] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:—

ACT No. 16 OF 2020.

**AN ACT FURTHER TO AMEND THE TELANGANA
FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT ACT, 2005.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Fiscal Responsibility and Budget Management (Amendment) Act, 2020. Short title and commencement.

[1]

A. 71 (RSN)

(2) It shall be deemed to have come into force with effect from the 1st January, 2020.

Amend-
ment of
Section 9.
Act No. 34
of 2005.

2. In the Telangana Fiscal Responsibility and Budget Management Act, 2005, in section 9, in sub-section (2)-

(i) in clause (b), after the existing proviso, the following proviso shall be inserted, namely,-

“Provided further that, for the Financial Year 2019-20, additional fiscal deficit of Rs.1435 crore shall be permissible over and above 3.25% of the GSDP as a one-time special dispensation and for the Financial Year 2020-21 additional fiscal deficit of 2% over and above 3% of the GSDP (upto 5% of GSDP) shall be permissible.”;

(ii) in clause (d), for the expression “90 percent”, substitute “200 percent”;

3. The Telangana Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 is hereby repealed.

Repeal of
Ordinance
No.3 of
2020.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.